IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-246/ND/2017

In the matter of:

Spark Engg. (P) Ltd

...PETITIONER

Vs.

Unitech, Limited

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 14.12.2017

Coram:

R. VARADHARAJAN, Hor'ble Member (Judicial)

For the Petitioner

:

For the Respondent/Cor. Debtor

: Mr. Atul Agarwal, Advocate Mr. Jalaj Agarwal, Advocate

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the Corporate Debtor is also present and states that the matter is pending before the Hon'ble Supreme Court of India and at this stage, should not be proceeded with. In the circumstances, the Corporate Debtor is directed to file the order passed by the Hon'ble Supreme Court.

Post the matter on 18.12.2017 for the said purpose.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

-Sd/-

Surjit 14.12.2017